

(b) and (c) The Ministry of Human Resource Development which was addressed in the matter has informed that in the wake of the chain of unfortunate events at the Central University of Hyderabad, a Fact Finding Committee was constituted by the Ministry, and based on the observations and findings of the Committee, the Government has appointed a Commission of Enquiry consisting of Justice Ashok Kumar Roopanwal (Retired), in exercise of the powers conferred by section 3 of the Commission of Inquiry Act, 1952(60 of 1952), to enquire into the events at the University of Hyderabad, culminating in the death of Shri Chakravarti R. Vemula.

(d) Does not arise.

Benefits of reservation policy to SCs and STs

907. PROF. M.V. RAJEEV GOWDA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Ministry has done a survey to assess the benefits of reservation policy among different caste and tribe belonging to Scheduled Caste and Scheduled Tribe categories respectively, if so, the details thereof;

(b) whether the Ministry is planning to introduce sub-quotas to distribute the benefits of affirmative action more equitably; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) No, Sir. This Ministry has not done a survey to assess the benefits of reservation policy among members of Scheduled Caste and Scheduled Tribe. The ambit of this Ministry extends only to Scheduled Caste Welfare.

(b) No, Sir.

(c) In view of reply to (b) above, does not arise.

Expansion of list of disabilities

908. SHRIMATI RENUKA CHOWDHURY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government proposes to expand the existing list of disabilities;

(b) if so, the details of such disabilities to be included in the list; and

(c) the steps taken by Government to lay down stringent guidelines to ensure a non-discriminatory, equitable system for the disabled persons especially the dwarf?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) and (b) The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 recognizes 7 disabilities namely (i) blindness, (ii) low vision, (iii) leprosy-cured, (iv) hearing impairment, (v) locomotor disability, (vi) mental retardation and (vii) mental illness. The Rights of Persons with Disabilities Bill, 2014 which has been introduced in Rajya Sabha on 7.02.2014 contains 19 specified disabilities namely, (i) Autism Spectrum Disorder, (ii) blindness, (iii) cerebral palsy, (iv) chronic neurological conditions, (v) deafblindness, (vi) hemophilia, (vii) hearing impairment, (viii) intellectual disability, (ix) leprosy cured person, (x) locomotor disability, (xi) low-vision, (xii) mental illness, (xiii) muscular dystrophy, (xiv) multiple sclerosis, (xv) specific learning disabilities, (xvi) speech and language disability, (xvii) thalassemia, (xviii) sickle cell disease and (xix) multiple disability.

(c) The Rights of Persons with Disabilities Bill 2014 mandates the appropriate Government to ensure that the persons with disabilities enjoy the right of equality, life with dignity equally with others. It also prohibits discrimination on the ground of disability. Dwarfism being a part of the broad category of locomotor disability is covered within the ambit of the provisions of the Bill.

Inclusion of castes from OBCs to SCs

†909. SHRI VISHAMBHAR PRASAD NISHAD:

SHRIMATI KANAK LATA SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of proposals for inclusion of castes from OBCs into SCs and from General category into OBCs pending with the Ministry at present, State-wise;

(b) if a person belongs to OBC category in a State and his child is born in some other State where that caste is recognised as scheduled caste, whether the child born in this situation would be entitled to get SCs certificate from that State; and

(c) if so, whether the children born in Delhi are entitled to get their caste certificates from Delhi

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) (i) Details of State-wise proposals pending with the Ministry for inclusion of OBC castes in the list of Scheduled Castes are as follows:—

† Original notice of the question was received in Hindi.